

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 26
(IB)-416(PB)/2021

IN THE MATTER OF:

State Bank of India
v.
Kamlesh Devi Aggarwal

.... Petitioner

.... Respondent

Order U/s. 95 (1) of (IBC)

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Ankur Mittal, Adv. Bhaskar, Adv. Yashika
Sharma
For the PG : Adv Stuti Vatsa

ORDER

IA-3863/2021

It is stated by the Ld. Counsels that a stay by the Hon'ble High Court of Punjab & Haryana is continuing. Therefore, at request and by consent, list this IA on **05.08.2024.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

29.04.2024
Lalit